

dismissed as infructuous. However, the Petitioner is at liberty to file an appropriate application before this Tribunal to get the Petition revive in case the Petition is disposed of, if the Personal Guarantor settled the dues/claim in CP (IB) 870/2022.

5. Accordingly, CP (IB) 617/2023 is dismissed as infructuous.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)